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REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4287 OF 2014

(Arising out of S.L.P. (C) 9108 of 2014 CC No.4063 of 2014)

Mahesh Chand Sharma

...Appellant

Versus

State of Rajasthan & Ors.

...Respondents

With

CIVIL APPEAL NO. 4288 OF 2014

(Arising out of S.L.P.(C) 9109 of 2014 CC No.4537 of 2014)

Awdesh Bihar Sharma & Ors.

...Appellants

Versus

State of Rajasthan & Ors.

...Respondents

And

CIVIL APPEALS NO. 4289-90 OF 2014
Arising out of S.L.P.(C) 9110-9111 of 2014 CC Nos.4761-4762 of 2014)

Vinod Kumar Pareek & Ors.

...Appellants

Versus

State of Rajasthan & Ors.

...Respondents

And

CIVIL APPEAL NO. 4291 OF 2014
(Arising out of S.L.P. (C) 9112 of 2014 CC No.4743 of 2014)



Somani Ram Sharma & Ors.

...Appellants

Versus

State of Rajasthan & Ors.

...Respondents

ORDER

T.S. THAKUR, J.

- Delay condoned. Leave granted. 1.
- The points that fall for consideration in these appeals 2. are squarely answered by our judgment delivered today in Civil Appeal arising out of SLP (C) No.27829 of 2012 etc. etc. titled Manmohan Sharma v. State of Rajasthan & Ors.
 - For the reasons set out in that judgment, we dispose of these appeals on terms similar to those set out in the judgment leaving the parties to bear their own costs.

(T.S. THAKUR)

(C. NAGAPPAN)

New Delhi, April 1, 2014